12.22 hrs.

CALLING ATTENTION OF MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED CONNIVANCE OF THE POLICE IN THE ALLEGED MURDER OF A TAXI DRIVER IN DELHI

SHRI S. M. BANERJEE (Kanpur): Sir, I call the atention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"Reported connivance of the police in the alleged murder of a taxi driver in Delhi on the 31st July, 1973."

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): According to information furnished by the Delhi Administration, Shri Arjun Singh deceased, was married to the daughter of Shri Avtar Singh, about four months ago. This marriage was against the wishes of the family members of the girl. The parents and brothers of the girl, therefore, were on inimical terms with the deceased. On 23rd July, 1973, Shri Gurmit Singh, one of the brothers of the wife of Shri Arjun Singh, had lodged a complaint against him with A.S.I. Shri Partap Singh of Police station Paharganj and on that basis a case was registered under section 506 IPC.

It is further reported that on 30th July, 73, the relatives of the wife of deceased Arjun Singh, asked A.S.I. Shri Partap Singh of Police Station Paharganj to arrest Shri Arjun Singh in connection with the case registered under section 506 IPC. A police party consisting of five police officials of Police Station Paharganj and seven other persons including the relatives of the wife of the deceased went to his house in Karampura, Moti Nagar at about 10.30 P.M. According to the complaint of Shri Harnam Singh, father of the deceased, on arrival at the house, the five police officials stayed outside the house while the five of the other persons entered the house. On seeing them Shri Harnam Singh and his sons, including the deceased, rushed to the roof of the house. According to the complaint, two of the five persons chasing them stabbed Shri Arjun Singh with knives. Shri Arjun Singh was thereafter taken by them to two taxis, waiting outside the house and put inside one of the taxis. All the persons, including the police officials, thereafter left in the two taxis.

Around 11.00 P.M. the same night an annonymous telephone call was received at Police Station Moti Nagar about a quarrel going on in the house of the deceased. A Sub-Inspector of the Police Station, Moti Nagar rushed to the spot and recorded the statement of Shri Harnam Singh father of the deceased A case under section 307/144 IPC (later on converted to section 302/114 IPC) was registered at 11 50 P.M.

12.26 hrs.

[SHRIMATI SHEILA KAUL *in the Chair*]

Soonafter the above mentioned five police officials of Police Station Paharganj accompained by Shri Avtar Singh, father-in-law of the deceased, and two others of the alleged assailants came to the Police Station, Moti Nagar with the body of the deceased.

The investigation of the case was entrusted to the Crime Branch of the Delhi Police early next morning. Eight persons, including the five police officials, have been arrested and interrogated and search is on for the remaining accused. The Police officials have been placed under suspension. The taxis involved have been seized.

Sir, I assure the house that no pains will be spared to complete the investigation quickly and bring the guilty to book.

SHRI S. M. BANERJEE: No doubt in this case the Crime Department of the Police had reacted very swiftly and it is the first time that five policemen including an ASI have been suspended and arrested. It is a sad commentary on the law and order situation of the country especially of our capital. I would request my respected friend Mr. Uma Shankar Dikshit ji who is a very senior politician to give more time to his own Ministry than to other things....

AN HON. MEMBER: It is a subtle move to bring in some political party...

SHRI PILOO MODY: We are all non-political over here.

12.29 hrs.

[MR. SPEAKER *in the Chair*]

SHRI S. M. BANERJEE: I was telling that this is the first time that the Crime Department had taken very swift action and the five policemen who connived have been suspended and arrested. I congatulate those officials who have got the guts. But I would submit that this is a sad commentary on the law and order situation. I was requesting my hon friend Mr. Uma Shankar Dikshit to devote more of his time to his own Ministry, because, Sir, he is over-burdened with other affairs.

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): So far as my work in the Home Ministry is concerned I give as much time, so far as the working hours are concerned, as any Home Minister is capable of giving. I have personally gone into every case that calls for serious notice. I have myself held conferences in my room with the highest persons including the L.G. and I.G.P. The Hon. Member is not aware of the amount of time and care that I am bestowing on these matters. It is a difficult situation and it is being very carefully attended to. He should not make this kind of allegation without knowing facts.

SHRI S. M. BANERJEE: I confess I do not know how many conferences have been held in his room.

MR. SPEAKER: Please come to your question.

SHRI S. M. BANERJEE: Sir, the crime situation in Delhi is bad. Let me read out from the *Hinduston Times* dated 30th July, 1973.

"Police Officer suspended.

An assistant sub-inspector of police has been suspended after departmental inquiries on a complaint that he along with a constable forcibly took away a 17-years old girl from her brother-in-law's house on Pandara Road two weeks ago.

It is reported that the girl was taken to the Tilak Nagar police station on the midnight of July, 16-17 and handed over to a group of people against her wishes. She screamed when she was lifted and put in a waiting taxi. which sped away to a village near Shahdara."

A few days before the incident, it is reported, in the press that a complaint was lodged in Tilak Marg police station but no response. For over a week the police slept over the case and did not bother to chase the owner of the taxi. The victim also did not get into touch with the police for fear of being sent to jail it was stated.

The tragedy in this case is that the policemen went in a taxi with those persons who wanted to murder this man or kill that man, waited patiently outside the house and they, instead of going inside to arrest the person, allowed these hooligans or the culprits to do whatever they liked. If you will kindly read the press statement

[Shri S M. Banerjee]

and the statements which have come-out in the other newspaper apart from the Statesman, it is a horrible story Two people were constantly stabbing that man and he was brought outside when he was almost dead, put in a taxi and brought to Willingdon Hospital but the Willingdon Hospital doctors said that he was already dead That means everything happened before the police and with the connivance of the police

In the other case which I have mentioned, that girl has not yet been recovered and though an assurance was given that this girl would be recovered I want an explanation from the Minister as to what happened to the case registered in Pandara Marg Police Station? Sir a few political murders took place in Calcutta There was a law and order situation And everything went wrong there What is happening indeed nobody knows

MR SPEAKER Please confine yourself to the question

SHRI S M BANERJEE I shall confine myself to putting questions I am only calling the attention of the Minister because we are not given protection as other ministers are We have to protect ourselves Look at the thing that is going on in Delhi I am not telling all this with any motive against the Minister The question here is this Why is the investigation left only to the Crime Branch police? Can't this be referred to the C B I or to the Central Agency to investigate further? Is it not a fact that the gang of goondas-anti-social elements —are in league actually with the police officials and are working in the capital? Sir, you might have heard that one foreign lady was actually pushed out of the car and she died as a result of that This is known to the Minister.

So, I would only request him to kindly explain further because, if you will kindly read the statement and the other statement—both—you will find that this is the same thing practically, English is the same Only the first sentence has become a second sentence in this statement We want screening of the Police Department. After all, this Government is so powerful, because when the PAC men demanded something and they had some grievances, they were controlled by bringing in the Army, when the people wanted something, the PAC was used for crushing the people and the army was used for crushing the PAC

I would like to know whether Government have taken any decision to streamline the police administration and to tell the police how to behave and to identify and punish those who are corrupt officials who are earning money and who are helping the immoral and anti-social elements I would like to ask the Home Minister whether this particular incident or these particular incidents in this capital has or have opened his eyes, and he would try to refer the entire matter to a commission which should go into the depth of the matter and find out a reasonable solution and whether this will be referred to the CBI for investigation and whether this and also the other case of the 17 year old girl who is still not traceable will also be referred to them The father of the girl who is an ex-chowkidar and who is an ex-Army man is rotting in the streets and weeping on the streets I am thankful to one of the correspondents of the *Hindustan Times*, Mr Sen, who had the courage and conviction to write a letter to the Home Minister But, unfortunately, no action has been taken I do not know what is going to be the position of this daughter of mine I call her daughter of mine, because I might have also a daugther like that What will be her position after some time? Would she also become a dignified prostitute in somebody's house? I would request the hon Minister to make a statement on both these aspects and assure the

House that such recurrence will be avoided.

SHRI K. C. PANT: My hon. friend has said that in this case, quick action has been taken and five policemen have been arrested and they have been suspended. It is natural for the minds of hon. Members to be exercised over this matter. My mind and our minds were also exercised over this matter. This is a case in which such a thing is natural. So, this action was taken quickly. I have also said that we shall try to complete the investigations very quickly. In fact, this morning, when I discussed with the officials, I had asked them to complete it within one week. But I would not, on the basis of the incidents involving some policemen make sweeping allegations, because even in this particular case, we find that whereas these five policemen got into the taxi and went away, when an anonymous telephone call was received by another police station—these were from Paharganj, the house was located in the area covered by the Motinagar police station where the anonymous call was received—that there was some quarrel going on in such and such a house, a police sub-inspector rushed from that police station immediately, and while the assailant party had left by then he did take the recorded statement of the father of the deceased immediately and the case was registered first under 307/144 IPC and later on when it was found that the victim had died it was registered under section 302/144. IPC.

So, there was another section of policemen near about in the same capital who had acted very promptly and this has got to be kept in mind. As regards the other cases to which my hon. friend has referred, I cannot off hand say anything about them.

But on the question whether the CBI would look into this case,—on the face of it, it is not a case which appears to be very complicated requiring any great detective work, but if the Crime Branch feels that the CBI can be of assistance and it asks us, certainly we shall use all our resources which are necessary to bring the guilty to book in this case.

He asked about corruption and about the crushing of the police, the PAC and so on.

SHRI S. M. BANERJEE: I gave that instance.

SHRI K. C. PANT: Some policemen are guilty, but a lot of them are going about their business in a normal manner. I would only request that while condemning the guilty or erring policemen, we do not use too wide a brush to tar the others who may not be at all guilty.

About the steps that have been taken, recently, in the last few years since the Khosla Commission Report, the strength of the police has been increased; its mobility has been increased; more jeeps have been allotted to the Delhi police and more wireless sets have been allotted. All these will lead to greater mobility and greater ability to reach the spot where the crime takes place quickly.

SHRI DINEN BHATTACHARYYA (Serampore): The more police you have, the more the number of crimes taking place.

SHRI K. C. PANT: Yes, the population has been going up fast in Delhi. Urbanisation is going up. There is a large floating population in Delhi. On top of that there were 2,302 demonstrations in Delhi, approximately 12 demonstrations per day. All these are factors which have to be kept in mind when taking an overall view. I am not referring to this case but I am taking an overall view.

[Shri K. C. Pant]

In Delhi, these are the problems that arise. Delhi is the capital. It is the headquarters of most of the political parties, if not all. Parliament meets here. There are demonstrations and other things The police is engaged in that also The city itself has expanded very very fast. As I said, the population has gone up very fast

But in spite of that, one has to take measures to cope with the situation We have been trying to take all these steps, to modernise the police force and increase its strength. Apart from that, there are other obvious steps like improving intelligence, and improving patrolling, which is one of the most important single steps that any police force can take so that it is easily available at any point where it is wanted There is a central control room which can direct the mobile vans or police cars to any spot where they are required So all these steps have been taken

In the months of June and July, 2,682 bad characters and other undesirable persons were apprehended under the preventive sections of the Cr P.C. Under the Bombay Police Act, proceedings were initiated for externing out of the Union Territory of Delhi 100 bad characters of the city An attempt has been made to complete investigations in pending cases There were 12,000 cases pending investigation in March 1973 pertaining to 1971 and 1972 Today there are only 500 These steps have been taken

As for dealing with corruption, there is an anticorruption branch, there is the vigilance department The Police officers are expected to keep a watch over their charges.

These steps are there Any other suggestions which my hon friends would have would be most welcome. We are one with them in our desire to combat this things.

AN HON. MEMBER: Screening.

SHRI S M BANERJEE: In the anti-corruption squad, is it certain that there are no corrupt men?

SHRI K C. PANT: The question is obvious and the answer is obvious too One makes the best attempt to see that honest people are in the anti-corruption squad I did not want to burden the House with details, but if he wants to know, there have been 27 raids conducted by the anti-corruption branch and on the basis of their reports, a number of police officers have been arrested

This is the broad situation of the Delhi police If any specific details are wanted, I can certainly give them.

श्री हरी सिंह (खुर्जा) : विश्व मे जितनी राजधानियो हैं उनमे जो अपराधों की सख्या है उसके मुकाबले मे भारत की राजधानी दिल्ली मे सख्या जरूर अधिक है लेकिन साथ साथ खुशी इस बात की है कि जितने भी अपराध दिल्ली मे होते हैं उन से सम्बन्धित अपराधियो को दो चार मिस्टीरियस किस्म के अपराधो को छोड कर बाकी अपराधियो को जल्दी ही पकड लिया जाता है। दिल्ली की पुलिस इस मामले मे प्रशसनीय है। साथ ही साथ अनुशासन की दृष्टि से राजधानी की पुलिस जिस तरह से डिसिप्लिन मेंटेन करती है वह भी काबिले तारीफ है। दिल्ली की बदकिस्मती यह है कि देश के सभी भागो से अपराध की मनोवृत्ति रखने वाले लोग यहां पर आ जाते हैं और यहां कई ऐसी बस्तियां हैं जोकि चोरों, डकैतो और कातिलो और अन्य अपराधियो को पनाह देने के लिये प्रसिद्ध हैं। ये बस्तियां डकैतो और चोरो के डैन हैं। तरह तरह के जघन्य अपराध करने वालो की कई ऐसी बस्तियां बन गई हैं। पता नहीं लग पाता है कि वे लोग कब आये और कब गए। इतना होते हुए भी दिल्ली की पुलिस अपराधों पर अंकुश रख सकी है यह

हमारे शासन के लिए बहुत तारीफ की बात है ।

जब अर्जुन सिंह का कत्ल हो रहा था और कातिल चाकुओं से कर्मपुरा मे अर्जुन सिंह को बार बार घायल कर रहे थे तब पुलिस मौके पर क्यों नही पहुची और क्यों उसको नही बचाया गया जब कि पुलिस वही पर मौजूद थी और सब सुन और देख रही थी ।

हमारे पुलिस कर्मचारियों और अधिकारियो को अपराधियों से डील विद करना पडता है और ऐसा करते करते उनकी मनोवृत्ति भी अपराधियो की सी हो जाती है । क्या यह उचित नही होगा कि दो तीन महीने के बाद उनके लिए ट्रेनिंग की व्यवस्था रखी जाए ताकि उनकी ड्यूटी के प्रति, अनुशासन के प्रति भावना जागृत हो ? कारण यह है कि लगातार क्रिमिनल्स मे रहते रहते वे भी करीब करीब क्रिमिनल्स मे हो जाते हैं । इसलिये समय समय पर उन्हे अच्छे तौर तरीको और अनुशासन और ड्यूटी तथा अपनी जिम्मेदारी मे अवगत कराया जाय ।

यह जो केस है इसके सिलसिले मे ऊचे अधिकारियो को क्या मालूम नही था कि आज वहा पर पाच पुलिस वाले इनक्वायरी करने गए हैं अर्जुन सिंह के मामले मे । पुलिस वाले अपने साथ पाच आदमियो को क्यो ले गए ? क्या यह कोई साजिश नही थी पुलिस की । पुलिस की शै मे यह घटना घटी और अर्जुन सिंह का कत्ल हुआ । इस मामले को गम्भीरता से लेना चाहिए । पुलिस पर बिना अकुश रखे दिल्ली में नागरिको का रहना दूभर और कठिन हो जायेगा । क्या सरकार कोई ऐसी योजना अमल मे लायेगी जिससे दिल्ली मे अपराधों की बाढ़ को ठेस पहुंचे ?

श्री कृष्ण चन्द्र पन्त : यह सही है कि दिल्ली में केसिस बहुत होते हैं । आंकड़े मैं पहले दे चुका हूं । 1971 मे रिपोर्टिड क्राइम्ज 269 सौ और कुछ थे उन में से सोलह हजार के करीब थैफ्टस के मामले थे और दो हजार के करीब बर्गलरी के केसिस थे । बहुत बडी सख्या थैफ्ट्स और बर्गलरीज इस में है । यह माननीय सदस्य ने बताया है कि देश के अन्य भागो मे भी यहा अपराधी आ जाते है और अपना पेशा करते हैं । यह बात सही हो सकती है । कई जगह से यहा लोग आते हैं और यहा आने जाने मे कोई रोक नही है । लेकिन मैंने अभी बताया है कि हाल मे कुछ केसिस मे हमने दिल्ली के बाहर कुछ को निकालने का फैसला किया है और उनके खिलाफ कार्रवाई हो रही है । सख्या मैंने बता ही दी है ।

उन्होंने सवाल पूछा कि इस वारदात मे पुलिस वालो ने क्यों नही उसको बचाया । यह प्रश्न दिमाग मे आना स्वाभाविक है । लेकिन चूकि जाच चल रही है इस वास्ते इस पर मैं अभी तक कुछ नही कहना चाहता और मेरा कुछ कहना शायद ठीक नही होगा ।

जहा तक ट्रेनिंग का सम्बन्ध है, एक पुलिस ट्रेनिंग सेंटर महरौली मे 1968 मे हमने शुरु किया है । उस मे इस वक्त छः कोर्स पुलिस ट्रेनिंग के होते है । उस मे हैड कान्स्टेबल्ज के लिए, कान्स्टेबल्ज के लिए, ड्रिल इन्स्ट्रक्टर्ज के लिए, रिफ्रेशर कोर्स इन्स्ट्रक्टर्ज के लिए और शुरुआत मे ट्रेनिंग कोर्स ये सब चीजे रखी गई है । वहां इस बात पर जोर दिया जाता है कि आज के हालात मे हमारे जनतात्रिक ढाचे के अन्दर पुलिस को कैसे काम करना चाहिये । इस ट्रेनिंग का मतलब यही है कि पुलिस की मनोवृत्ति ठीक हो, उस का रवैया ठीक हो, उस का दृष्टीकोण समाज के अन्य अगो के प्रति ठीक हो और वह अपने कर्तव्यों का सम्पादन सारे बड़े ढाचे को देखते हुए पूरी तरह से करे ।

श्री नवल किशोर शर्मा (दौसा) : अध्यक्ष महोदय, अभी मंत्री महोदय ने दिल्ली पुलिस की कठिनाइयो की, और उन्होने दिल्ली पुलिस के सम्बन्ध मे जो काम किया है, उस की जानकारी देते हुए बताया है कि दिल्ली की पुलिस की मुश्किलात बहुत हैं । उन्होने यह भी कहा कि चोरिया बहुत होती हैं और गालिबन उन का मतलब यही था कि चोरियो का पता लगना मश्किल है । चोरियो के शिकार तो हम मे से बहुत से एम० पीज० भी रहे हैं । उन के बगलो मे भी चोरिया हुई हैं । कितनी बरामदगी हुई है, इस के आकडे हम सब जानते हैं ।

मैं चोरियो की बात नही करना चाहता हू । उस मे पुलिस की वाकई मश्किलात होती हैं । पिछले पन्द्रह दिनो मे दिल्ली पुलिस के सम्बन्ध मे दिल्ली के दो प्रमुख समाचारपत्रो मे जो समाचार छपे है, मैं तो उन की ओर आप का ध्यान दिलाना चाहता हू । यदि ये सब समाचार सत्य हैं, तो बावजूद इस बात कि मंत्री महोदय ने दिल्ली पुलिस कि कुशलता बढाने के लिए बहुत कुछ करने की बात कही हैं, यह दिल्ली के लिए, और गृह मंत्रालय के लिए, कोई बडी शोभा की बात नही हैं ।

21 जुलाई, 1973 के टाइम्स आफ इंडिया के फ्रंट पेज पर यह हेडिंग दिया गया "सिटी ट्रासपोर्टज बाई पुलिस प्रोटेक्शन फार रुपीज टू लैक्स ए मन्थ" ।

22 जुलाई के टाइम्स आफ इंडिया मे लिखा है "लेक्चरार राब्ड इन स्कूटर रिक्शा ।" वह लैक्चरार एक लेडी लैक्चरार थी ।

22 जुलाई के हिन्दुस्तान टाइम्स के फ्रंट पेज पर यह न्यूज थी "पिम्प पम्प्स आउट परमिट्स फ्राम वी आई० पी० ।" इसमे यह एलीगेशन लगाया गया कि पुलिस का इस सारे मामले मे बहुत बडा साज था ।

26 जुलाई के टाइम्स आफ इंडिया के फ्रन्ट पेज पर यह हेडिंग था "बिजिनेसमैन शाट डैड इन डैयरिंग राबरी बिड" यह चांदनी चादनी चौक की घटना है ।

अध्यक्ष महोदय : आपका वक्त पांच मिनट है और आपके पास अखबार ज्यादा हैं ।

श्री नवल किशोर शर्मा : मै इर्रेलिवट नही हू । अगर मैं रेलिवेट नही हू, तो आप मुझे रोक दे ।

अध्यक्ष महोदय : मै यह नही कह रहा हू कि आप रेलिवेन्ट नही है । जनरल ला एड आर्डर के बारे म डीबेट अलग से होती है । यह तो एक स्पेसिफिक सवाल है । आप इस पर ही रहिए ।

श्री नवल किशोर शर्मा 27 जुलाई के टाइम्स आफ इंडिया मे करालबाग के एम० एच० ओ० के छुट्टी पर जाने के बारे मे समाचार है । कुछ लोगो ने प्रधान मंत्री के सामने डिमास्ट्रेशन करते हुए यह माग की कि करोलबाग के एम० एच० ओ० और ए० एस० आई० को ससपेंड किया जाय । यह 30 जुलाई की घटना है ।

अगर हम इन सब घटनाओ को लेते हैं, तो ऐसा लगता है कि सरकार के सब सुधारो के बावजूद दिल्ली के प्रशासन मे पुलिस की स्थिति कोई ज्यादा कारगर और अच्छी नही है ।

मैं यह जानना चाहता हू कि दिल्ली मे पुलिस की गिरती हुई स्थिति और डेलाइट डैकायटी और राबरी जैसे क्राइम्ज, जिनमे पुलिस का साझ हो, की बढ़ती हुई संख्या से उत्पन्न चिन्ताजनक स्थिति मे सुधार करने के लिए क्या सरकार कोई कारगर कदम उठाने पर विचार करेगी । यह दुख की बात

[श्री शशि भूषण]

है कि किसी लड़की का अपहरण किया जाए, उस लड़की की बरामदगी आज तक न हो और उसके साथ-साथ ऐसी घटनाएं हों, जिनमे कत्ल मे खुद पुलिस की साजिश हो। इस स्थिति पर गम्भीरता से विचार करना पड़ेगा।

22 जुलाई को जो पहली रिपोर्ट इस वाकये के मा रले मे हुई, उस रिपोर्ट के मुताबिक दफा 506 का केस दर्ज किया गया।

अध्यक्ष महोदय यह वाक्या 31 जुलाई का है । आप इसके बारे मे प्रश्न करें। आप 22 जुलाई की बात कह रहे हैं। आप रेलिवेंट क्वेस्चन कीजिए।

श्री नवल किशोर शर्मा 22 जुलाई की घटना से 31 जुलाई की घटना का सम्बन्ध है। पहली रिपोर्ट 22 जुलाई को हुई थी, जिसमे दफा 506 का केस बना था। यह बात खुद मिनिस्टर साहब ने कही है। इस केस के सिलसिले मे पुलिस पार्टी वहा पहुची। क्या उसमे पहले नौ दिनो के अरसे मे इस मुलजिम को गिरफ्तार करने की कोई कोशिश नही की गई ? अगर नही की गई तो इसके क्या कारण थे ? इसकी जाच की जानी चाहिए।

मुझे लगता है कि दफा 506 का केस एक साधारण केस है। क्या उसमें पुलिस पार्टी के वहा जाने के पीछे किसी तरह के करप्शन का हाथ है ? क्या कोई पैसा इस मामले म दिया गया था, या खाली यह एक एक्सीडेंट था, या किसी और तरह की कास्पीरेसी थी ? जहां दफा 302 मे चालान किया जा रहा है, वहां इस सारे केस पर इस दृष्टिकोण से भी विचार किया जाना चाहिए, कि इसमे कोई पैसे का उपयोग तो नही हुआ था। यदि पैसे का लेनदेन हुआ था, तो उसमे कौन कौन शरीक थे। इस बारे में डिपार्टमैंटल जाच की जानी चाहिए, ताकि इस बीमारी का पूरी तरह से इलाज किया जा सके।

दफा 506 मे जो मुकदमा दर्ज हुआ, जो कार जब्त हुई, क्या उसके बाद उच्चाधिकारियो ने इस मामले मे कोई फर्दर पुलिस डायरीज काटी, यह भी देखा जाना चाहिए।

श्री कृष्ण चन्द्र पन्त · अध्यक्ष महोदय, माननीय सदस्य ने शुरू मे अखबारो की कुछ खबरे दी। उन सबके बारे मे तो मैं जबाव नही दे सकता हू। उन्होने जुलाई के कुछ समाचार दिये हैं। फरवरी का एक केस मेरे पास है, राबरी आफ पैंसेजर्ज बाई थ्री-व्हीलर स्कूटर ड्राइवर्ज। कुछ पुराने केसेज का आज मैंने पता लगाया था। उस केस मे तो पहला एक्यूज्ड और दूसरा एक्यूज्ड पकडे गय और इनवेस्टीगेशन चल रहा है।

जहा इस तरह की चीजे होती हैं, उसमे पुलिस पकडती है और एक्शन लिया जाता है। ये जुलाई के केसेज हैं मैं अभी नही कह सकता कि इन पर क्या कार्यवाही हुई है, लेकिन एक केस के सम्बन्ध मे मुझे मालूम है, जिसकी बाबत इन्होंने अभी जिक्र किया है । चादनी चौक म किसी व्यापारी की हत्या की गई, उसके बारे म आपको भी मालूम होगा, एक आदमी तो वही पर पकड लिया गया था, दूसरे आदमी को बाद मे पकडा गया था

एक माननीय सदस्य : पुलिस वालो ने नही पकडा, नागरिक ने पकडा था ।

श्री कृष्ण चन्द्र पन्त : पहले को नागरिक ने पकडा था और दूसरे को पुलिस वालो ने पकड़ा था । अगर यही धारणा नागरिको मे आ जाय कि वे पुलिस का काम कर सकते हैं तो इसमे पुलिस को बहुत मदद मिलेगी. .

(व्यवधान) हर देश मे ऐसी घटनाये होती हैं लेकिन वहा के नागरिक पुलिस को सहायता देते है, तभी हर प्रकार के क्राइम्ज को पुलिस उनकी सहायता से पकड पाती है। अगर पुलिस के खिलाफ इस तरह की जैनरल बातें कही जाय तो फिर कौन यहा कानून और

व्यवस्था रखने वाला है, मधु लिमये जी तो नहीं रख सकते, यह काम तो पुलिस का है।

अध्यक्ष जी जो 506 की बात माननीय सदस्य ने कही है— जहा तक मेरी सूचना है 506 साधारण धारा है। मैं तो वकील नहीं हू, वह वकील है, इसलिये जानते होगे कि यह कागनिजिबल आफेंस है और अक्सर ऐसा होता है कि लोग बताते हैं कि मुलजिम फला जगह है तो पुलिस चली जाती है।

इस केस के सम्बन्ध मे उन्होने कुछ सुझाव दिए है जो एक्शन के लिए हैं उनको मैंने नोट कर लिया है।

अध्यक्ष महोदय : 506 मे रात के वक्त जाना कुछ समझ मे नही आता है, वैसे आपने जवाब तो दे दिया है।

श्री शशि भूषण (दक्षिण दिल्ली) अध्यक्ष महोदय यह जो अर्जनसिंह की हत्या हुई है, इसने लोगो को काफी परेशानी मे डाल दिया है। जो सब-इन्स्पैक्टर वहा पर गये थे, वे इतने इम्पर्क्योर्ड थे उनको इतना भी पता नही था कि अन्दर क्या हो रहा है, बाहर खडे रहे। ये जो नये नये सब-इन्स्पैक्टर्स आये हैं उनकी प्रापर ट्रेनिंग नही हो सकी है, इन लोगो की अच्छी ट्रेनिंग देने की व्यवस्था की जाय ताकि वे क्राइम्ज को समझने मे देर न लगायें।

दिल्ली भारत की राजधानी है—ऐसा लगता है कि हिन्दुस्तान भर के बहुत से क्रिमनल्ज यहा आ कर बस गये हैं एक तरह से यह क्रिमनल्ज की राजधानी बनती जा रही है। मैं चाहूगा कि देश भर की जितनी स्टेट्स हैं उनकी पुलिस के कुछ लोगो को दिल्ली मे तैनात किया जाये, क्योकि पता नही चलता कि कौन चण्डीगढ़ का क्रिमनल है, कौन जालन्धर का है, कौन अमृतसर या ट्रावनकोर का है। वहां के जो पुलिस अधिकारी हैं.... .

श्री अटल बिहारी वाजपेयी : (ग्वालियर) किनने अधिकारी ?

श्री शशि भूषण कुछ लोगों को वहां से ला कर रखा जाय

अध्यक्ष महोदय आपने मध्यप्रदेश को क्यों छोड दिया ?

श्री शशि भूषण : मध्य प्रदेश के लोग तो आजकल विनोबावादी हो गये हैं सरण्डर कर देते है। यह बहुत जरूरी है कि यहा के स्टाफ मे राज्यो के लोगो को भी लगाया जाय इसमे आसानी होगी। हजारो झुग्गी-झोपडिया बनती जाती हैं पता नही चलता, कौन बस रहा है कोई रिकार्ड नही है। इतनी आजादी है कि चाहे जितनी तदाद म लोग आ जाय, पुलिस के लिये समझना मुश्किल हो जाता है, कौन किस जगह स आया है, कुछ पता नही चलता।

दूसरे—पुलिस की तादाद बहुत कम है उसको बढाना चाहिए। उनको तनख्वाहें बहुत कम है, कोई 20 मील से साइकल पर चढ कर आता है, कोई बस मे आता है। बहुत परेशान हैं—अपने वर्ग-संघर्ष के लिये लडे या मुल्जिमो को पकडे—बहुत दिक्कत हो जाती है। बहुत जरूरी है कि जो हमारे पुलिस वाले है उनका स्टेटस, स्टैण्डर्ड ऊचा किया जाय उनको काम करने की सुविधा साधन दिये जाय स्कूटर, मोटर-साइकल दी जाय। इनकी तादाद बढ़ाइये, जो बहुत कम है।

पुलिस अगर किसी को पकड ले तो यहा की जूडीशियरी काम नही करती। आज 20-30 हजार केसेज ट्रैफिक के पैंडिग हैं, वेटिंग होता है कि किस का फैसला पहले करें। एड-ल्ट्रेशन, करप्शन, ब्लैक का 10 हजार करोड रुपया अब फैसा हुआ हो तो मुश्किल हो जाती है कि काम कैसे हो ....., (व्यवधान) ट्रैफिक के जो चालान पडे हुए हैं इनकी बाबत जैसा बम्बई और कलकत्ता में पुलिस ो

अधिकार दिया गया है, उसी तरह के अधिकार दें। वहां आपने पुलिस कमिश्नर बनाये हैं, इसी तरह से यहां भी बनाये जाय ताकि जूडीशियरी से बचकर पुलिस खुद एक्शन ले सके। इससे काफ़ी सुविधा हो जायगी।

देश के अन्दर इनडिसिप्लिन का वातावरण बन गया है—इतना ज्यादा फैल गया है—कालिज का इलैक्शन हो, जुलूस हो, जल्से हों, सब जगह इसका असर होता जा रहा है। अभी हाल में दयाल सिंह कालिज में एक विद्यार्थी को कत्ल कर दिया गया, रोजाना ऐसी घटनायें होती रहती हैं। इनडिसिप्लिन को रोकने के लिये आपके अन्य विभागों को पुलिस के साथ मिल बैठ कर सोचना चाहिये, फैसला लेने से एक-दूसरे को सहयोग देना चाहिये। आज एडमिनिस्ट्रेशन और पुलिस का ज्यादा सम्पर्क नहीं रह गया है। डिप्टी कमिश्नर के राइट्स कम हो गये हैं, वह समझते हैं कि हमारे अधिकार कम है। पुलिस वाले समझते है कि हमारे अधिकार कम है, ज्यूडीशियरी को जरूरत से ज्यादा अधिकार दे दिये गये है।

मैं पूछना चाहता हूं —क्या दिल्ली में आप पुलिस के ढांचे को बदलेंगे, उनको अधिक सुविधायें देंगे? क्या आप दिल्ली मे पुलिस कमिश्नर बनायेंगे, इसके लिये काफ़ी दिनों से डिमाण्ड है, क्या उस पर आप गौर करेंगे? साथ ही साथ क्राइम्स कम हो—इसके लिये आप कौन से नये कदम उठाने जा रहे हैं?

अध्यक्ष महोदय: यह तो आपने व्यवस्था के बारे में प्रश्न पूछे हैं, इस वक्त तो आपके सामने एक वाकया रखा गया है—इसके बारे में आपने कुछ नहीं पूछा है?

श्री शशि भूषण: ये सब बातें इसी केस से सम्बन्धित हैं—उसी बैकग्राउण्ड में मैंने सवाल पूछे हैं। अगर करप्शन और ब्लैक का ज्यादा कम नहीं किया जायगा तो पुलिस क्या करेगी? ब्लैक का 10 हजार करोड़ रुपया इन सब कामों को रोक रहा है।

श्री कृष्ण चन्द्र पन्त: अध्यक्ष जी, इन्होंने दो सुझाव दिये हैं। देश के अलग-अलग भागों से पुलिस अफसरों को यहां बुलाना चाहिये। जहां सम्भव होता है या आवश्यकता पड़ती है तो हम बुलाते हैं। आज भी देश के कई प्रान्तों के पुलिस अफसर यहां आ गये हैं। फिर भी जो छोटे-छोटे पुलिस कर्मचारी हैं, उनको लाने में दिक्कत सामने आती है, इसका कानूनी तौर पर भी अध्ययन किया है—फिर भी जो सुझाव आपने दिया है उसके बारे में सोचेंगे। जिस पुलिस आफिसर को बदलते है तो इस बात पर भी ध्यान देना होता है कि यहां की जो सर्विस है, उसके पुलिस अफसरों को प्रमोशन पर कितना प्रभाव पड़ता है? इस बात को ध्यान मे रखते हुए आपका सुझाव अच्छा है। पुलिस आफिसर्ज दूसरे प्रान्तों से बुलाये जायें तो उससे मदद मिलेगी, इसी की कोशिश करेंगे और आज भी करते हैं।

जहां तक पुलिस कमिश्नर का सवाल है—पुलिस कमिश्नर बनाने का फैसला अभी हमने नहीं किया है। इस का अध्ययन किया है, इस सवाल के दोनों पहलू हैं, बहुत आसान नहीं है खास कर दिल्ली के लिये माननीय सदस्य चाहें तो अलग से मुझ से बात कर सकते हैं और दिल्ली के मामलों में सम्बन्ध मे उनको जानकारी भी है। और यहां के संसद सदस्य होने के नाते अलग से बात करें तो गहराई से विचार कर सकते हैं। लेकिन इतना मैं उनको बताना चाहता हूं कि पुलिस कमिश्नर का सम्बन्ध जुडिशियरी और ऐक्जीक्यूटिव के कोपरेशन से नहीं है।

श्री हुकम चन्द कछवाय : (मुरैना) : दिल्ली में विधान सभा बना दो, सब मामला ठीक हो जायगा।

अध्यक्ष महोदय: माननीय कछवाय को स्पीकर बना दो।

श्री कृष्ण चन्द्र पन्त : जहां तक अलग-अलग विभागों के आपस में समन्वय का सम्बन्ध है माननीय सदस्य को यकीन दिलाना चाहता हूं कि समन्वय हैं, और जैसा गृह मंत्री जी ने शुरू में कहा बहुत सारी मीटिंगें तो खुद गृह मंत्री जी अपने यहां बुलाते हैं जिसमें डी० सी०, ऐडमिनिस्ट्रेशन और पुलिस के सारे लोग आते हैं। जुडिशियरी की बात जरा मुश्किल है, उसका सुपरवाइज़न हमारा नहीं है, और संख्या बढ़ाने के लिये हमने लिखा है, ताकि पुराने केसेज़ को जल्दी निपटाया जा सके।

श्री शशि भूषण : पीपुल्स कोर्ट बनाइये, समरी ट्रायल्स कीजिए।

SHRI P. K. DEO (Kalahandi): Sir, I think you for having admitted this Calling Attention motion because it gives an opportunity to us to speak on the crime position in the capital of Delhi.

Coming to this particular question, the report was under Section 506, that is, for criminal intimidation. In this regard, though in matter is *sub judice* and the court will take care of it, I would like to ask, while going to arrest the alleged accused, why the police did not go and take the initiative to arrest the person in question instead of sending somebody else. So, the natural doubt that arises in our mind is if the policemen are not abetters and accomplices in this crime. Anyway, it has gone to the court and it is for the court to decide. But it has become a matter of great concern to all of us. I want to make a study of the crime position in this capital.

I could get only a very old paper, that is, "The Crime in India—1970." There has not been any up-to-date publication on the crime position in the country. From various answers to questions, I find that the incidence of crime is on the increase and, more so in this capital. So far as murders are concerned, in 1971, it was 114 and, in 1972, it was 130; as regards therefts in 1971 it was 16,730 and, in 1972, it was 18,720, burglaries—in 1971, it was 2640 and, in 1972, it was 3606. Every day, in the morning newspapers, you come across incidents of crime in this capital.

It has been found out by statisticians that Delhi is the worst place so far as crime is concerned. There have been 740 crimes committed in a year per lakh of population. This is the highest in the country. To all these queries, we get the usual stock reply that Delhi's population is on the increase, that is is a sprawling town and that attempts have been made to modernise the crime detection method, to have more jeeps, intensive patrolling, increased vigilance, collection of intelligence on criminals. These are the stock replies. I would like to know whether any attempt has been made to streamline the Bureau of Police Research in this regard. I would also like to know whether any attempt has been made to find out if there is any infiltration of criminals in the police force. We have seen complete deterioration in the discipline of the police force which has culminated in mutiny in U.P., the very State from which our Home Minister and the Minister of State come. So, taking all these things into consideration, I would like to have a categorical answer to my question whether there is any infiltration of criminals in the police force.

My next question is what is the percentage of investigation of the reported cases, what is the percentage charge-sheeted and what is the percentage which ended in conviction so far as this country's Capital is concerned.

SHRI K. C. PANT: My hon. friend referred again to section 506. I think, he knows that the accusation in F.I.R. in that case was against the

deceased, by the other party. (*Interruptions*). You asked why did they wait outside, I merely wanted to make that clear in case there was some confusion.

With regard to the crime situation in Delhi, he has cited some figures. Some of them do not exactly correspond to the figures that I have placed on the Table of the House. But that does not matter. That is a matter of detail. It is true that the crime situation in Delhi is—as he said, 740 crimes per lakh of population—a large one. The only trouble is that he does not feel satisfied with my reply which he calls stock reply, which covers things like training, modernisation of the police force, greater patrolling vigilance, collection of intelligence and trying to impress upon the young policemen through refresher courses the values which policemen should have in a democratic society like ours, in the changing socio economic context. These are the things which we are trying to do. The police force have been there for a long time. We are certainly trying to effect this change in their attitude because that is a very important, basic factor. But the minds of men take time even in absorbing whatever they are taught. Then they go back in the old environment, and you and I are aware of the environment that is there in the country. They have to operate in that environment. That has its own limitation. I need not spell that out. So, you cannot really expect different answers every time I get up to answer the question as to what we are doing. That is our consistant policy and we have been following it. We have taken a set of measures and we hope that these measures will yield results. If there are other suggestions like the one he made, which I did not quite follow, on streamlining the Bureau of Research, they are welcome. But the Bureau of Research has been set up only recently. It is doing excellent work. There is no question of streamlining the Bureau of Research which is for the whole country and not only for Delhi police and which, as I said, is conducting courses, doing research work of various kinds. That has given a good account of itself.

With regard to crime records, we are prepering, in fact, schemes to computerise crime records and other things like pay bills of policemen and so on because that might be the best way to tackle the large volume of records available. But that is at the incipient stage and I cannot say anything further except that we are making schemes towards that end.

SHRI P. K. DEO: My question regarding the indiscipline in the Police Force and the infiltration of criminals into the Police Force has not been answered. I wanted to know the percentage of persons charge-sheeted and the percentage of cases reported and the percentage of cases that ended in conviction.

MR. SPEAKER: This is a specific question and in my opinion, it needs previous notice. If you need it, I can ask the Minister to supply it to you later on.

SHRI P K DEO: Thank you.

13.22 hrs

PAPERS LAID ON THE TABLE

NAVY (PENSION) 2ND AMDT. REGULATIONS AND NOTIFICATIONS UNDER NAVY ACT, 1957.

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): On behalf of Shri Jagjivan Ram, I beg to lay on the Table a copy of the Navy (Pension) Second Amendment Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O 146 in Gazette of India dated the 26th May 1973, under section 185 of the Navy Act, 1957. [*Placed in Library. See* No. LT-5275/73].